

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

IA 164 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.04.2021**

Name of the Company: Kuldeep Verma RP of K S Oils Ltd
V/s
Ramesh Chandra Garg & Ors

Section: Sec 19(2),19(3) r.w 14(1)(b),Sec 74 of of the
Insolvency and Bankruptcy Code r.w rule 11 of
NCLT rules 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

In view of adjournment in IA 348 of 2018, the instant matter is also adjourned.

List the matter on 04.06.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**
Dated this the 1st day of April, 2021

**MANORAMA KUMARI
MEMBER JUDICIAL**